

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/317/2019

Dated Wednesday the 13th Day of March 2019.

PRESENT

**Hon'ble Mr. P. MADHAVAN, MEMBER (J)
Hon'ble Mr. T. JACOB, MEMBER (A)**

1. Antony Sebastian, age 59 years
S/o (late) K.M.Sebastian,
Plot No.27, Sri Krishna Nagar,
Ponniammanmedu,
Kolathur, Chennai 600 110. **Applicant**

(By Advocate M/s. T.S. Raja Mohan)

vs.

1. The Union of India rep by Ministry of Railways, Rail Bhavan,
New Delhi 110 001.
2. The General Manager,
Southern Railways,
Chennai 600 003.
3. The Chairman, Railway Board,
Ministry of Railways, Railway Board,
New Delhi 110 001.
4. The Principal Chief Personnel Officer,
Southern Railway,
chennai 600 001.
5. G. Bharathi,
The chief Office Superintendent,
Office of the Divisional Materials Manager,
Southern Railway,
Madurai.
6. V. Gowthaman,
Chief Office Superintendent,
Office of the Deputy Chief Materials Manager,
Office of the Chief Workshop Manager/Carriage & Wagon Works,
Perambur, Chennai 600 023.

7. D. Muthuvel,
Chief Office Superintendent,
Office of the Divisional Materials Manager,
DSSD/Golden Workshop,
Southern Railway,
Trichy.

... **Respondents.**

(By Mr. P.Srinivasan, Standing Counsel for the respondents)

Order: Pronounced by Hon'ble Mr.P. Madhavan Member (J)

This O.A. has been filed for seeking the following reliefs:

" To call for the records of respondents 1 & 2 pertaining to the selection of candidates for the post of Group - B, Assistant Materials Manager dt. 30.01.2018 vide No.P(G)532/V Selection (70%) 2017-2020 and quash the same as illegal, unlawful, arbitrary and against service rules and principles of natural justice and consequently, to direct the respondents 1 & 2 to promote the applicant from Group C to group B based on the marks obtained by him in the written examination, besides other marks provided by the respondents 1 & 2.

2. Shri Srinivasan learned Standing counsel for the respondents takes notice.
3. Learned counsel for the applicant is heard.
4. During the hearing learned counsel for the applicant submitted that applicant will be satisfied if a suitable order is issued to the respondents to dispose of Annexure A.7 representation within a time frame.
5. Learned Standing Counsl for the respondents submitted that respondents will dispose of the representation in accordance with law limited to the reliefs sought in the O.A.
6. Accordingly, the O.A. is disposed with directiion to the respondents to dispose of Annexure A.7 representation by a speaking an resoned order within a period fo three months from the date of receipt of a copy of this roder.

(Mr. T. Jacob)
Member (A)
sj*

(P. Madhavan)
Member (J)